

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

TRANSFER PETITION (CRIMINAL) NO. 737 OF 2025

HARJOT SINGH GAMBHIR & ORS.

... PETITIONER

VERSUS

JASLEEN KAUR & ANR.

... RESPONDENTS

O R D E R

1. This transfer petition has been filed by the petitioner-husband and others seeking transfer of the proceedings bearing Police Case No. 959 of 2025 arising out of FIR No. 703 of 2024 dated 03.12.2024 registered with Police Station Versova, District Greater Mumbai City, Maharashtra from the court of the Judicial Magistrate First Class 44th Court at Andheri Mumbai to the court of Chief Judicial Magistrate, West District, Tis Hazari Courts, Delhi.

2. After hearing learned counsel for the parties and in terms of the order dated 28.08.2025 passed by this Court in Transfer Petition (Civil) No. 1326 of 2025 and Transfer Petition (Criminal) No. 734 of 2025, we transfer this case also to Thane, Mumbai. The Registrar of the High Court of Judicature at Bombay is directed to transfer the case along with other transferred cases in one Court. The Principal

District Judge of the said court shall assign the matters to the appropriate Judge for hearing.

3. On intimation by email, the records of the case be transferred to the transferee Court without any delay and immediate compliance be made.

4. The parties are at liberty to apply before the court concerned seeking exemption from personal appearance or to appear virtually. On filing such application, the court concerned may consider the same and pass appropriate orders.

5. We further request the transferee court to decide this as well as already transferred cases as expeditiously as possible not later than two years from the date of receiving the record.

6. With the aforesaid the instant transfer petition stands disposed of. Pending applications, if any, shall stand disposed of.

....., J.
[J.K. MAHESHWARI]

....., J.
[VIJAY BISHNOI]

New Delhi;
August 29, 2025.

ITEM NO.51

COURT NO.4

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Criminal) No(s). 737/2025

HARJOT SINGH GAMBHIR & ORS.

Petitioner(s)

VERSUS

JASLEEN KAUR & ANR.

Respondent(s)

(FOR ADMISSION IA No. 210569/2025 - EX-PARTE STAY IA No.210570/2025
- EXEMPTION FROM FILING O.T.)

Date : 29-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) : Mr. Sanjiv Bahl, Adv.
Mr. Pawas Agarwal, AOR

For Respondent(s) : Ms. Pallavi Tayal, AOR
Mr. Akshat Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The transfer petition stands disposed of. Pending applications, if any, shall stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
ASSISTANT REGISTRAR

(Signed order is placed on the file)